

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 5749 of 2020

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Mansur Alam ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. R. S. Mazumdar, Senior Advocate

For the Opposite Party : Mr. Rakesh Ranjan, A.P.P.

For the Informant : Mr. Jitendra S. Singh, Advocate

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2/10.09.2020 It appears that statement under Section 164 Cr.P.C. of the victim is not on record.

Mr. Rakesh Ranjan, learned A.P.P. is directed to obtain the statement under Section 164 Cr.P.C. of the victim and send it through email to this court as well to Mr. R. S. Mazumdar, learned senior counsel for the petitioner and Mr. Jitendra S. Singh, learned counsel appearing on behalf of the informant.

List this case on 16.09.2020 under the same heading.

(Rongon Mukhopadhyay, J)

R. Shekhar